

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.100
ANSWERED ON 20.07.2026

**CHINESE COMPANIES' PARTICIPATION IN GOVERNMENT TENDERS FOR
CRITICAL POWER PROJECTS**

100. SHRI JOSE K. MANI:

Will the Minister of **POWER** be pleased to state:

- (a) whether Government recently allowed four companies with Chinese ownership or links to participate in Government tenders for critical power projects;
- (b) if so, the reasons for granting such permission; and
- (c) the details of the safeguards put in place to address national security concerns arising from their participation in India's critical power project?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) & (b): The Government has recently allowed four entities, having substantial ownership by entities from land border sharing countries, for participation in India in the procurement bids for power projects for a period of two years w.e.f. 24.06.2026, subject to such entities complying with the prescribed domestic content requirements. This would enhance competition, promote price stability, and address supply constraints, while supporting the objectives of the Atmanirbhar Bharat initiative.

(c): The products manufactured at such India-based facilities are subject to mandatory BIS/IS testing and certification by designated certifying agencies. In addition, compliance with applicable Indian cyber security guidelines and standards, including mandatory cyber security testing, as may be required. Accordingly, adequate safeguards are in place to address potential national security concerns without imposing a blanket exclusion on such entities, thereby ensuring that security interests are protected while facilitating competitive procurement.
